

**Office of the District and Sessions Judge, Kangra at Dharamshala  
H.P.**


No.DSJ/EC/(4-9)/2020\_\_\_\_\_

Dated:

**OFFICE ORDER**

In continuation of the office Order dated 25.03.2020 and 17.04.2020, no Officer or Official is supposed to travel outside the place of posting and also outside the State during the lockdown/Curfew period. Curfew is likely to be lifted by 3<sup>rd</sup> of May and the normal working of the Court may begin from 4<sup>th</sup> of May. The Courts have to take precautions, like allowing the entry of limited persons in the Court complex, other than the Advocates and the Staff. But, there is also danger of pandemic spreading, if some employee had travelled outside the State and he attends the office without intimating the office.

It is, therefore, directed that all the employees who are coming and attending the Court shall certify to their immediate Controlling Officer that they had not recently travelled outside the State for the last two weeks. If the Official had travelled outside the State, then he shall give his explanation for leaving the station and immediately report the CMO/SMO concerned and get himself tested and only thereafter, he can attend the Office, as per the certification given by the CMO/SMO concerned. Otherwise, he may have to be kept in isolation to undergo self quarantine, as advised by the Medical Officer.

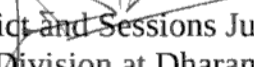
  
District and Sessions Judge,  
Kangra Division at Dharamshala.

Encl. No.DSJ/EC/(4-9)/2020:- 3006-3020

Dated: 25/04/2020

Copy forwarded though Email to:-

1. All the Judicial Officers of Kangra Civil and Sessions Division for information and necessary action.
2. The Daftri of this office to get it noted from all the Staff of this office.
3. The District Magistrate, Kangra at Dharamshala.
4. The Superintendent of Police, Kangra at Dharamshala for information.
5. The CMO, Zonal Hospital, Dharamshala.
6. Guard file.

  
District and Sessions Judge,  
Kangra Division at Dharamshala.